(c) In **a** matter of such far reaching importance  $_{as}$  this it is difficult to indicate any time limit by which a final decision can be taken. However, a final decision will be taken  $i_n$  'ne matter as early as possible.

# Manufacturing of Metkyle Paratuian 80 per cent by Bayer India Ltd.

- 771. SHRIMATI SUSHILA SHAN-KAR ADIVAREKAR: Will the Minister of AGRICULTURE b<sub>e</sub> pleased to state:
- (a) whether Bayer India Ltd. are having valid registration from the Cen tral Insecticides Board for manufacturing methyle parathion 80 per cent (technical);
- (b) if the answer to part (a) above be in the negative, how the company is manufacturing it; and
- (c) what action Government nave takan or propose to take against the company for violation of Insecticides Act for the last couple of years including the present violation?

THE MINISTER OF AGRICUL TURE AND RURAL RECONSTRUC TION (RAO BIRENDRA SINGH):
(a) No, Sir. M/s Bayer (India) Ltd. are having valid registration for manui of Methyie Parathion technical with 94 per cent purity.

(b) and (c) Enquiries are being made and necessary action will be taken thereafter.

## संसद सदस्यों को प्लाटों का आवंटन

772. श्री सस्वपाल मस्तिक: क्या निर्माण और झावास मंत्री एह दनाने की हमा करेंगे ि:

(क) बया यह सज है कि जिस्ती विकास प्राधिकरण की तंसद सरस्यों के कोटा में विश्ववित दरीं पर उनकी प्लाटों 839 RS-5. के आवंटन के दिए गत वर्ष कुछ संसद् सदस्यों से पांच-पांच हजार क्ष्ए के डू.फ्ट प्राप्त हुए थे; और

(ख) क्या सरकारी नीति में हाल में हुए परिवर्तन की ध्यान में रखकर उन्हें धन वापस कर दिया गया है; यदि नहीं, तो उसके क्या बारण हैं?

### Lallo tment of plots to M.Ps.

- 772. SHRI SATYAPAL MALiK: Will the Minister of WORKS AND HOUSING be pleased to state:
- (a) whether it is a fact that DDA had received drafts of Rs. 5000/- each from some Members of Parliament last year for the allotment of plots to them on controlled rates from Member *si* Parliament quota; and
- (b) whether money has been refunded to them in view of the recent change in Government policy; if net, what are the reasons therefor?]

### स्मिणि और श्रावास मंती (श्री पी० सी० सेंडी) : (का) जी, हो।

- (ख) संनद् जदस्यों सहित विराय श्रीणियों के लिए दिल्ली दिवास प्राधिवरण द्वारा प्लाटों/पनेटों के ग्रास्थण के बारे में ग्रपलाई जाने वाली नीति सरकार के विचाराधीन है। लिल्लु यहि ग्रीर जब धरोहर राशि के लिए कोई ग्रनुरेष प्राप्त होता है तो उक्त राशि लाँटा दी जाती है।
- †[ THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) Yes, Sir
- (b) The policy to be adopted in regard to tbe reservation of plots/ flats by the D.D.A. for certain categories including M.Ps. is under consideration of the Government. The

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earliest money is however, refunded if and when a request therefor is received.]

### सामान्य पूल से सं द सदस्यों को मकानों का ग्राबंटन

773. श्री सत्यवाल मलिक: निर्माण ग्रीर ग्रावास मंत्री यह बताने की कुपा करेंगे कि संउद सदस्यां की सामान्य पुत के महानों के ब्रावंटन में क्या मानदण्ड अपनाए जाते हैं ?

#### Allotment of houses to M.Ps. from General Pool

773. SHRI SATYAPAL MALIK: Will the Minister of WORKS AND HOUSING be pleased to state what criteria are adopted in the allotment of general pool houses to Members of Parliament?]

निर्माण ग्रौर ग्रावास मन्नी (श्री पी० सी० सेठी): सामान्य पूल से संसद् सदस्यों को ग्रपवाद स्वरूप मामलों में परिस्थिति की मांग के अनुसार मकानों का आवंटन किया जाता है। ऐसे आवंटनों तया मकानों के टाइपों के बारे में फैसला प्रत्येक मामले के गुणावगुणों के ग्राधार पर किया जाता है, जिसमें प्रत्येक का स्तर तथा ग्रन्थ सम्बन्धित तथ्यों को ध्यान में रखा जाता है । ऐसे आवंटनों की संख्या सीमित होती है और यह सामान्य पूल में आवास उपलब्ध होने की शर्त पर होते हैं।

†[THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): Houses from the General Pool are allotted to MPs according to the requirements of the situation in exceptional cases. Decisions about such allotments and also the type of the

†[ ] English translation.

houses so allotted, are taken on the merits of individual cases taking into consideration the status of the individual and other relevant factors. Such allotments are restricted in number and are subject to the availability of accommodation in the General Pool.]

#### Participation of teachers of colleges in **International Conferences**

774. SHRi SUDHAKAR PANDEY: Will the Minister of EDUCATION be pleased to

- (a) whether it is a fact that assistance to teachers of colleges, 'vho have to participate in International Conferences abroad, is provided by U.G.C. on the basis of recommendations of the two experts;
- (b) what are the names of such teachers assisted during 1978-79, 1979-80 and 1980-81 on the basis of the recommendations of (i) two experts, 'ii) one expert and (iii) where the case was referred to the third expert; and
- (c) what are the reasons for departing from the established practice?

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARA-NAND): (a) According to the information furnished by the University Grants Commission, requests for assistance from lecturers in colleges for participation in International Conferences are considered on the advice of two experts to whom their papers are referred. Requests from Professors in medical or engineering colleges, or those in the Professors' scales of pay in other colleges, are considered by the Commission without referring their papers to any expert.

(b) and (c) The information is being compiled and will be laid on the Table of the Sabha.